

IN THE HIGH COURT OF DELHI AT NEW DELHI

(WRIT ORIGINAL JURISDICTION)

W.P. (C) 5626 OF 2021

**IN THE MATTER OF:**

Amit Acharya

...Petitioner

Vs.

Union of India and Ors.

...Respondents

Twitter, Inc.

...Respondent No.2

**INDEX**

<b><u>S.NO.</u></b>	<b><u>DOCUMENT</u></b>	<b><u>PAGE</u></b>
1.	Reply filed on behalf of Respondent No.2 – Twitter, Inc.	1-3
2.	Letter from Respondent No.2 to Respondent No.1	4
3.	Proof of Service	5

**Through**

**Poovayya & Co.**  
Advocates & Solicitors

**PLACE:** New Delhi

**DATE:** 08.07.2021

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**Twitter, Inc.****...Respondent No.2****DOCUMENT FILED ON BEHALF OF RESPONDENT NO.2**

A. Pursuant to the directions of this Hon'ble Court dated 06.07.2021, the Counsel for Respondent No.2 has been instructed by Respondent No.2 as follows:

1. **Appointment of Chief Compliance Officer under Rule 4(1)(a)**

*Twitter has appointed a resident of India as its interim Chief Compliance Officer ("Interim CCO") effective 6th July 2021. Twitter has engaged the services of the Interim CCO as a contingent worker via a third party contractor. Twitter has also addressed a communication to MeitY. The same is enclosed herewith.*

*Twitter has posted publicly a job announcement for a Chief Compliance Officer as a direct employee and is accepting applications at this time. Twitter will endeavor in good faith to make an offer of employment to a qualified candidate to fill this position within 8 weeks.*

2. **Appointment of Nodal Contact Person under Rule 4(1)(b)**

*Twitter had appointed Mr. Dharmendra Chatur as an interim Nodal Contact Person. Mr. Chatur withdrew from that position on 21st June 2021. Twitter will endeavor in good faith to make an offer to fill this position by a qualified candidate who is a resident of India, on an interim basis, within 2 weeks.*

*Twitter has posted publicly a job announcement for a Nodal Contact Person as a direct employee and is accepting applications at this time. Twitter will endeavor in good faith to make an offer of employment to fill this position by a qualified candidate who is a resident of India within 8 weeks.*

3. **Appointment of Resident Grievance Officer under Rule 4(1)(c)**

*Twitter appointed Mr. Dharmendra Chatur as an interim Resident Grievance Officer, whose details were made publicly available on its website on 29th May 2021. Mr. Chatur withdrew from that position on 21st June 2021. Twitter is in*

*the process of making an offer of appointment to a resident of India as its interim Resident Grievance Officer (“interim RGO”) and expects to do so on or before 11th July 2021. Twitter intends to engage the services of the interim RGO as a contingent worker via a third party contractor. The details of this appointment will be updated on our Help Page as soon as possible.*

*Twitter has posted publicly a job announcement for a Resident Grievance Officer as a direct employee and is accepting applications at this time. Twitter will endeavor in good faith to make an offer of employment to a qualified individual to fill this position within 8 weeks.*

*In the meantime, the duties of the Resident Grievance Officer are being performed by the Grievance Officer (please see details below), and will continue to do so until the appointment.*

#### **4. Physical Contact Address under Rule 4(5)**

*Twitter has an interim physical contact address in India: 4th Floor, The Estate, 121 Dickenson Road, Bangalore 560 042. The details have now been updated on our Help Page at: <https://help.twitter.com/en/rules-and-policies/report-twitter-abuse-india>*

*We are in the process of setting up a Liaison office in India which will be our permanent physical contact address.*

#### **5. Compliance Reports under Rule 4(1)(d)**

*Twitter will file its first Compliance Report covering the period 26th May 2021 to 25th June 2021 no later than on 11th July 2021, consistent with the 2021 Rules.*

*Twitter has engaged frequently with MeitY in respect of the requirements under the Rules, including on the issue of MeitY developing standard operating procedures as regards, in part, the liability of various officers appointed under Rule 4.*

*While Twitter is striving to comply with the 2021 Rules, Twitter reserves its right to challenge the legality, validity, and vires of the Rules, and Twitter’s submissions regarding compliance are filed without prejudice to its right to challenge the Rules.*

- B. The Counsel for Respondent No.2 is placing the above information on record, upon email instructions from Respondent No. 2 and craves leave to file an affidavit in this regard, if required.

**Counsel for the Respondent No. 2**

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From: [REDACTED] [twitter.com](#)>  
Date: Wed, Jul 7, 2021 at 7:11 AM  
Subject: Update from Twitter  
To: Ajay Sawhney <[secretary@meity.gov.in](mailto:secretary@meity.gov.in)>  
Cc: <[as@meity.gov.in](mailto:as@meity.gov.in)>, <[gccyberlaw@meity.gov.in](mailto:gccyberlaw@meity.gov.in)>, [REDACTED]  
[REDACTED] [@twitter.com](#)>

Dear Sir,

In follow up of Monique Meche's email dated 28th June, 2021, we are pleased to confirm that we have completed the hiring process for [REDACTED] and he is now fully in his position as Twitter Inc.'s interim Chief Compliance Officer. We are actively recruiting to fill this position permanently.

In addition, our interim physical contact address in India has been updated on our Help Page here - <https://help.twitter.com/en/rules-and-policies/report-twitter-abuse-india>.

Further, we are in the process of making an offer to a resident of India to fill the role of Interim Resident Grievance Officer. We intend to do so on or before 11th July, 2021. We are actively recruiting to fill this position permanently.

Please let us know if you have any questions or concerns.

Yours sincerely,

[REDACTED]  
Deputy General Counsel and Vice President, Legal  
Twitter, Inc.



Reply Reply all Forward